

The Minister of Finance (Shri Sachindra Chaudhuri) : (a) Yes, Sir. The ban on creation of posts other than those required for Plan schemes or Security purposes which has been in force for some time past has been lifted with effect from 15th March, 1966 to enable Ministries to exercise the powers delegated to them in June, 1962.

(b & c). It is not likely that the removal of the ban will lead to increased expenditure as the exercise of the delegated powers for creation of posts by the Ministries and other authorities is subject to the existence of provision in the relevant budget grant or by location of specific savings which they can reappropriate under the powers vested in them. The authorities have also to observe the normal work standards and yardstick prescribed.

(d) There is no proposal now to reimpose the ban on the creation of posts.

Ayurvedic Dispensaries in Delhi under C.G.H.S.

2071. Shri Jedhe : Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that large number of Central Government employees and their kith and kins undergo Ayurvedic treatment in Delhi ;

(b) whether it is a fact that several representations have been made by the Government employees asking for Ayurvedic dispensaries for them under the Central Government Health Scheme; and

(c) if so, the action so far taken in the matter?

The Minister of Health and Family Planning (Dr. Sushila Nayar) : (a) to (c). One Ayurvedic dispensary was started in Gole-Market area with effect from 1st April 1963 under the Central Government Health Scheme. As a result of representations for providing similar facilities in South Delhi areas

another dispensary has been opened in Kidwai Nagar with effect from 8th March, 1966. The daily average attendance in these two dispensaries is 260 and 215 respectively.

Damodar Valley Corporation

2072. Shri Prabhat Kar : Will the Minister of Irrigation and Power be pleased to state :

(a) whether it is a fact that the Government of West Bengal have requested the Central Government not to charge interest on the amount of loan given for flood control and irrigation projects of Damodar Valley Corporation due to tight financial position of the State ;

(b) if so, Government's reaction thereto ;

(c) whether the Central Government have borne 50 percent of the capital expenditure for flood control projects of the Damodar Valley Corporation as required under the Damodar Valley Corporation Act and if not, the reasons therefor and ;

(d) the share of the Central Government in the revenue expenditure on flood control activities of the Damodar Valley Corporation ?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) :

(a) Yes.

(b) The matter is under consideration.

(c) As required under Section 36 of the DVC Act, 1948, the Central Government have borne 50% of the capital expenditure for flood control projects, up to a ceiling of Rs. 14 crores.

(d) Nil, in view of the proviso to Sub-Section (2) of Section 37 of the DVC Act, 1948.

Damodar Valley Corporation

2073. Shri Prabhat Kar : Will the Minister of Irrigation and Power be pleased to state :

(a) whether it is a fact that the Govern-